

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 1-20 IN &
Petition(s) for Special Leave to Appeal(Civil)...CC5245/2004

(From the judgement and order dated 24/02/2004 in DBCWP 1545/99
of The HIGH COURT OF RAJASTHAN AT JAIPUR)

GIRRAJ PRASAD AND ORS

Petitioner (s)

VERSUS

STATE OF RAJASTHAN AND ORS

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for permission to file SLP)

Date : 28/06/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE P.VENKATARAMA REDDI
(VACATION BENCH)

For Petitioner (s)Mr. S.K. Dholakia,Sr.Adv.
Mr. S.K. Sinha,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Permission to file SLP granted.

Issue Notice.

Interim stay of the demolition.

(Y.P. Dhamija)
AR-cum-PS

(Veera Verma)
Court Master